

Shri D. C. Sharma: What is the basis of payment? Is payment going to be made in Indian rupees or is it on a barter basis?

Shri Manubhai Shah: Rs. 1 lakh under the trade protocol.

Refugees in Purana Quila

*76. **Shri Bal Raj Madhok:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have decided to provide built houses to the refugees living in Purana Quila;

(b) if so, what is the estimated cost of such new houses to be provided to them; and

(c) in which areas will such houses be located?

The Deputy Minister of Rehabilitation (Shri Naskar): (a) to (c). The displaced persons living in the tenements in the Purana Qila have in the past been offered built-up accommodation which they did not accept at that time. Subsequently, they were offered homestead plots which, on their acceptance, have been allotted to them in Lajpat Nagar and Kalkaji. Many of them have already built their houses on these plots. The remaining displaced persons have represented that as they are petty traders, it is not possible for them to spare time to build their own houses. They have, therefore, requested that instead of being given house-building loans, Government may themselves construct houses for them on the land already allotted. The matter is under consideration.

Shri Bal Raj Madhok: Is it a fact that some time back when this question was raised the Government replied that they have no provision for building houses for them? What are the causes for making changes in that decision?

Mr. Speaker: Is it that he does not want the houses to be built?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): Does he want that the houses should not be built?

Shri Balraj Madhok: They should be built.

Shri Braj Raj Singh: When was this decision taken to build these houses when earlier it was decided not to build them?

Shri Mehr Chand Khanna: No decision has been taken yet. I said that the matter is under consideration.

Shri Braj Raj Singh: **

Mr. Speaker: I am not able to follow this. Hon. Members go on making insinuations.

Shri Braj Raj Singh: There is no question of making insinuations. I am just ascertaining the fact as to when the decision to build these houses was taken.

Mr. Seaker: I do not know why hon. Members do not follow the answer. The hon. Minister has said definitely that no decision has been taken and that the matter is under consideration. This insinuation will go out of the record. I am not going to allow aspersions to be cast..... (Interruption). Shri Braj Raj Singh has made an insinuation. It will go out of the record. There is no meaning in going on casting aspersions every day. Some aspersion or the other is cast. If the hon. Member is in a position to take charge of the Government, let him do so. Then I will support him also. The insinuation will go out of the record. I will not allow it.

Shri Braj Raj Singh: May I explain my position? I only wanted to ascertain. I did not make any insinuation.

Mr. Speaker: The hon. Member need not explain. No decision as a matter of fact has been taken. The matter is still under consideration. If, in the guise of helping the refugees, hon. Members do not want the Government to consider it at all let them say so.

**Expunged as ordered by the Chair.